

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-581/ND/2018

IN THE MATTER OF:

M/s Ess Aar Threads Pvt. Ltd.

vs

ROC

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 59(7)

Order delivered on 03.07.2018

Coram:

R.VARADHARAJAN,
Hon'ble Member (Judicial)
V.K.Subburaj,
Hon'ble Member (Technical)

For the Liquidator : Mr. Kanti Mohan Rustagi,
For the Respondent/RoC :
For the Income Tax : Ms. Lakshmi Gurung, Advocate

ORDER

Learned Liquidator is present in person. Heard the representation to the liquidator in relation to the voluntary liquidation of the company namely M/s Ess Aar Threads Pvt. Ltd. Subject to the production of the certificate issued by IBBI in registering the liquidator as an RP and the consent furnished to the company to act as liquidator ~~to the company~~ as well as the production of the original of the paper publication of which only a Photostat copy has been filed by the liquidator in relation to both the paper publications which been issued by the liquidator immediately after assuming charge of the liquidator, ~~the~~ order in this matter is reserved. In the meantime the liquidator is also directed to make available a copy of the appeal along with typed set which has been filed before this Tribunal to the learned standing counsel for the Income Tax Department and ^{liberty is given to} the Income Tax to come out with ^{an application in case of} ~~the~~ _{of}

^{adverse} observations, if any within a period of 10 days.

— Sd —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)